

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.7319 of 2019**

Naresh Kumar Petitioner
Versus
The State of Jharkhand & Others Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Saurabh Shekhar, Advocate
For the Respondent Nos.1-3: Mr. Ashish Kumar Thakur, A.C. to A.A.G. III
For the Respondent No.4: Mr. Amit Kumar Verma, Advocate

04/24.06.2020 Heard Mr. Saurabh Shekhar, learned counsel for the petitioner and Mr. Ashish Kumar Thakur, A.C. to A.A.G. III, Mr. Ashutosh Anand.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Notice upon respondents. Mr. Ashish Kumar Thakur, A.C. to A.A.G. III waives notice on behalf of respondent nos.1, 2 and 3 and Mr. Amit Kumar Verma, learned counsel waives notice on behalf of respondent no.4.

Mr. Amit Kumar Verma, learned counsel for State is directed to file counter affidavit within a period of four weeks.

In the meantime, seeing the nature of dispute as Rule 43 (b) has been invoked after retirement of ten years and said proceeding has been initiated which is against the mandate, there shall be stay of implementing the impugned order, if the same has not been implemented as yet.

Post this matter on 20th August, 2020.

(Sanjay Kumar Dwivedi, J.)

Anit